

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 281 OF 2016 AND
APPEAL NO. 81 OF 2017 &
IA NO. 99 OF 2018

Dated: 15th February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

NHPC Ltd.

.... Appellant(s)

Vs.

Power Grid Corporation of India Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sachin Datta, Sr. Adv.
Mr. Rajiv Shankar Dvivedi

Counsel for the Respondent(s) : Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran for R-1

Ms. Suparna Srivastava
Ms. Sanjna Dua for R-2

Mr. Amit Kapur
Ms. Puja Priyadarshini
Ms. Aparajita Upadhyay for R-3

Mr. Sethu Ramalingam for R-4

ORDER

The learned counsel, Mr. Amit Kapur, appearing for the third Respondent prays for one week time to file his objection to the IA No. 99 of 2018 filed by the Appellant.

Submission made by the learned counsel appearing for the third Respondent, as stated above, is placed on record.

The learned counsel appearing for the third Respondent is permitted to file his objection to the IA No. 99 of 2018 filed by the Appellant on or before 22.02.2018 after duly serving copy on the other side.

Thereafter, rejoinder, if any, may be filed on or before 09.03.2018, after duly serving copy on the other side.

List these matters for hearing on 22.03.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
tpd/vt

(Justice N.K. Patil)
Judicial Member